CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 09.12.2013

CP No. 75/2013 (OA No. 564/2013)

Mr. P.N. Jatti, counsel for petitioner.

Mr. Mukesh Agarwal, counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the petitioner submitted that the interim order dated 06.08.2013 passed by this Tribunal in OA No. 564/2013 has not been complied with. order dated 06.08.2013, the respondents were directed not to implement the transfer order dated 14.05.2013 qua the applicant for a period of 14 days. At the same time, the respondents were also given liberty to transfer the applicant to nearby place.

Learned counsel for the respondents submitted that the applicant was transferred vide order dated 14.05.2013 and he was relieved vide order dated 09.07.2013. This fact has not been disputed by the learned counsel for the petitioner. However, he submitted that in view of the order passed by the Tribunal dated 06.08.2013, the respondents should not have implemented the transfer order dated 14.05.2013.

We are of the considered opinion that in view of the fact that the applicant was transferred on 14.05.2013 and was relieved on 09.07.2013 and this fact was not before the Tribunal at the time of admission for granting interim relief on 06.08.2013. Therefore, we are of the view that there is no violation of the interim order of this Tribunal dated 06.08.2013. Thus, the Contempt Petition does not survive. The Contempt Petition is dismissed accordingly. Notices issued earlier to the respondents are discharged.

However, it is made clear that we are not expressing any view on the merit of the O.A.

JUDICIAL MEMBER

(ANIL KUMAR)

And Kuma

ADMINISTRATIVE MEMBER

Kumawat